

MR. SPEAKER : Everything is converted into a point of order. There is no point of order. But the minister may reply to it.

SHRI F. A. AHMED : If the Government had the entire authority to constitute the Board, only in those circumstances .

SHRI UMANATH : In the quota of your nomination, why not have representatives of employees ?

SHRI F. A. AHMED : That was in the mind of my hon. colleague. At the same time, he said that this matter will be considered.

श्री मधु लिमये : कब एक साल होगा ?

SHRI F. A. AHMED : How does the hon. member know that it was not considered ?

श्री मधु लिमये : एक भी प्रतिनिधि नहीं ले रहे हैं। पे कमीजन पर भी नहीं ले रहे हैं। वॉनट कोलमैन कम्पनी में भी नहीं ले रहे हैं। कैसा समाजवाद ये ला रहे हैं ? मन्त्री जी खुलासा करें कि इनके समाजवाद में मजदूरों को हिस्सेदारी मिलेगी या नहीं ?... (ध्वजघान)...

श्री गुरचरन सिंह (फीरोजपुर) : अध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ आर्डर बढ़ा जायज है। आज आखिरी दिन है और उसके बाद हाउस एडजन होने वाला है...

MR. SPEAKER : Please sit down. He wrote to me that this being the last day, everything should be allowed in this House. He has not sent me any intimation or any motion, for my consideration. He must study the procedure also.

Now, papers to be laid.

13.02 hrs.

PAPERS LAID ON THE TABLE

Report of Indian Standards Institution for 1967-68

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : I beg to lay on the Table a copy of the Annual Report (Hindi and English

versions) of the Indian Standards Institution for the year 1967-68. [Placed in Library. See No. LT—3612/70].

Report of Indian Institution of Technology, Madras for 1968-69

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : On behalf of Dr. V. K. R. V. Rao, I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1968-69. [Placed in Library. See No. LT—3613/70].

Notifications under P. G. Institute of Medical Education and Research, Chandigarh, Act

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : On behalf of Shri K. K. Shah, I beg to lay on the Table a copy each of the following Notification under sub-section (3) of section 31 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966 :—

- (1) The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Rules, 1969, published in Notification No. S. O. 2480 in Gazette of India dated the 28th June, 1969. [Placed in Library. See No. LT—3614/70].
- (2) The Post-Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Rules, 1970, published in Notification No. S. O. 1334 in Gazette of India dated the 11th April, 1970. [Placed in Library. See No. LT—3615/70].

Report of Rehabilitation Industries Corporation Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under